

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH: BANGALORE

DATED THIS THE 4TH DAY OF DECEMBER, 1986.

PRESENT:

Hon'ble Mr. Justice K.S. Puttaswamy, .. Vice-Chairman.

And

Hon'ble Mr. L.H.A. Rego, .. Member(A).

APPLICATION NUMBER 1300 OF 1986.

S.P. Ram,
S/o late T.G. Narayana Aiyangar,
Aged about 50 years, Reader in Technology,
(Mechanical Engineering), Regional College of
Education, Mysore.

.. Applicant.

(By Sri S.K. Venkatarangaiyengar, Advocate)

v.

1. The Union of India by its Secretary,
Ministry of Education, New Delhi.
2. The President, National Council of
Educational, Research and Training,
Ministry of Education, Shastri Bhavan,
New Delhi.
3. The Director, National Council
of Educational Research & Training, No.16,
Aurobindo Marg, New Delhi-16.
4. The University Grants Commission,
by its Chairman, Bahadurshah Zafar
Marg, New Delhi-2.
5. The Selection Committee of 1984 for Merit
Promotions to Professors by its
Chairman and Director, National Council
of Educational, Research and Training,
Aurobindo Marg, New Delhi-16.
6. S.G. Mathur, Field Adviser (NCERT),
no.1-B, Chandra Colony, Behind Law
College, Nr. Samarpanflats, Ahmedabad-6.
7. Dr. S.C. Das, Merit Professor (Zoology),
Department of Science and Mathematics,
National Council of Educational, Research
and Training, N.I.E. Campus, New Delhi-16.

.. Respondents.

(By Sri M.S. Padmarajaiah, Standing Counsel)

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This application coming on for hearing this day, Vice-Chairman
made the following:

ORDER

ORDER

This is an application transferred by the High Court of Karnataka under Section 29 of the Administrative Tribunals Act of 1985. (Act)

2. The respondents in their memo filed to-day have asserted that the applicant is working in a society called the 'National Council of Educational, Research and Training', which is a society registered under the Societies Registration Act of 1860 and, therefore, this Tribunal has no jurisdiction and power to decide the grievance of the applicant. Sri S.K.Venkatarangaiyengar learned senior Advocate appearing for the applicant does not rightly dispute the correctness of this statement of the respondents.

3. We find that the ^fNotifications dated 2-5-1986 and 31-10-1986 issued by the Central Government under Section 14(2) of the Act has not conferred jurisdiction over the Society in which the applicant is working. In this view, this Tribunal cannot adjudicate a service dispute of the applicant and the same has necessarily to be adjudicated only by the High Court of Karnataka which was earlier seized of the matter. We, therefore, direct the Registrar of this Tribunal to re-transfer Writ Petition No.17149 of 1984 to the High Court of Karnataka for disposal.

Ms. Pullevaraj
VICE-CHAIRMAN
4-12-1986

[Signature]
MEMBER(A) 4.12.1986

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